

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH.P.

WEDNESDAY, THE 15TH DAY OF MAY,2020/25TH VAISAKHA, 1942

W.P(C) NO. 9957 OF 2020

PETITIONER :-

A.P SUBAIR, AGED 43,
S/O SAYED A.P,
AREPPRAM PARACKEL HOUSE,
KONOMPARA P.O, MELMURI,
MALAPPURAM DISTRICT,
PIN: 676505

BY ADVS.

SRI. K.M.SATHYANATHA MENON,
SMT. KAVERY S.THAMPI

RESPONDENTS :-

1. STATE OF KERALA, REPRESENTED BY ITS SECRETARY
DEPARTMENT OF LOCAL SELF GOVERNMENT INSTITUTIONS,
SECRETARIAT, THIRUVANANTHAPURAM.
2. THE EXECUTIVE ENGINEER,
OFFICE OF THE EXECUTIVE ENGINEER,
LOCAL SELF GOVERNMENT DEPARTMENT DIVISION
DISTRICT PANCHAYATH, PALAKKAD, PIN-678 001.
3. PALAKKAD DISTRICT LABOUR CONTRACT CO-OPERATIVE SOCIETY
LIMITED P-1425, REPRESENTED BY ITS PRESIDENT
DOOR NO. 23/915, LUMINI GROVE, KUNNATHURMEDU P.O.
PALAKKAD, KERALA - 678013

BY SMT.VINITHA B, GOVERNMENT PLEADER

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 15.05.2020,
THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

ORDER

Admit.

The learned Government Pleader takes notice for first respondent. Notice by speed post/e-mail to respondents 2 and 3.

The second respondent shall not award the work in question to the third respondent for a period of ten days.

Post on 26.05.2020.

Sd/-

**GOPINATH P
JUDGE**

SMA

APPENDIX

PETITIONERS EXHIBITS:

EXHIBIT P1: TRUE COPY OF THE E TENDER NO: D1/ET/003/2019-20 DATED 21.04.2020 PUBLISHED BY THE 2ND RESPONDENT.

EXHIBIT P2: TRUE COPY OF THE BOQ SUMMARY DETAILS RECEIVED BY THE PETITIONER FROM THE OFFICE OF THE 2ND RESPONDENT.

EXHIBIT P3: TRUE COPY OF G.O(RT) NO.2780/2017/LSGD DATED 11/08/2017.

EXHIBIT P4: TRUE COPY OF THE RELEVANT PAGES OF THE GAZETTE NOTIFICATIONS PUBLISHED BY THE LOCAL SELF GOVERNMENT AND OBTAINED BY THE PETITIONER.